

ment has in turn sent it to N.C.B.C. We have sought some clarifications from them. As long as these clarifications are not received, it is difficult to say anything about it.

DR. CHANDRA SHEKHAR TRIPATHI: Sir, there is malnutrition and protein deficiency in almost all the States of the country and Uttar Pradesh tops the list. I would like to know from the Hon. Minister whether in view of the problem of malnutrition or protein deficiency in the districts like Basti, Gorakhpur, etc. of eastern Uttar Pradesh, the Central Government are executing any scheme to increase cultivation of soyabean or to extract oil, etc. therefrom?

My second supplementary is that the Central Government supply mini kits to the State Governments to increase production of different commodities. Among pulses, soyabean has the maximum content of protein. I would like to know whether the Government have prepared any programme for the distribution of mini kits to increase production of soyabean?

SHRI YOGENDRA MAKWANA: Assistance to the State Governments is given and mini kits distributed under the Oilseeds Development Project. We distribute these mini kits at places where there is even very small potential of soyabean cultivation. There are 8 hilly districts of Uttar Pradesh where soyabean is extensively grown. A processing plant for soyabean is also to be set up there. Already, we have one such processing plant there. Even in other districts, where the farmers want to grow soyabean under dry land farming, the Government of India gives assistance and it is our endeavour to distribute mini kits there also.

SHRI PRATAP BHANU SHARMA: Just now, the Hon. Minister has stated that

soyabean processing plants are being set up in areas where soyabean is being grown and production thereof has increased. I would like to know from the Hon. Minister whether in view of the increase in the production of soyabean during the last 4 or 5 years, necessary capacity in the processing plant has been installed and if not, what action is being taken in this regard?

SHRI YOGENDRA MAKWANA: As of now, we do have matching installed capacity in the processing plants. At some places, the installed capacity is more than the production. But our farmers are doing cultivation of soyabean and we are making efforts to increase its production even in the areas where dry land farming is practised, because it is a good source of oil.

[English]

Strike notice by the C.P.W.D. Junior Engineers Association

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*835. SHRI MANORANJAN BHAKTA :
SHRI MATILAL HANSDA :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Junior Engineers Association of the CPWD has served a notice for one-day token strike on 6 May, 1986 and an indefinite strike from 4 June, 1986; and

(b) if so, what are their demands and the action Government contemplate to take?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a). Yes, Sir.

(b) A statement is given below.

Statement

Sl. No.	Demands	Action Taken
1	2	3
1.	(i) Implementation of Rs. 550-900 pay scale for the Junior Engineer with retrospective effect from 1.1.1973.	The matter has been considered and it has been decided to await the recommendations of the 4th Pay Commission.
	(ii) Recommendation of telescopic time bound scale (Rs. 1,500-5200).	
2.	Immediate Cadre Review	The cadre review proposals are being processed in consultation with Ministry of Finance.
3.	Fixed Travelling Allowance	This demand is under examination in consultation with Ministry of Finance.
4.	Filling up of all posts of (i) Assistant Engineer and (ii) Selection Grade.	Orders have been issued for filling up the back-log vacancies of Assistant Engineers falling in the promotion quota. As regards, selection grade posts, eligibility list has been prepared to make appointments to the selection grade.
5.	Enhancement of selection grade percentage and review of selection grade posts.	It has been decided that the matter, being linked with the cadre review proposals of J. Es., the finalisation of the Cadre review proposals may be awaited. However, the three-yearly review of selection grade posts under the existing percentage has been carried out.
6.	Immediate declaration of permanency for 90% Junior Engineers, regularisation of all ad-hoc promotions and publication of seniority list.	The eligibility list for confirmation of Jr. Engineers has been issued. Necessary orders for regularisation of the appointments of Asstt. Engineers are likely to be issued shortly. Thereafter, the seniority list of Asstt. Engineers will also be prepared.
7.	At least two promotions to all Junior Engineers and proper implementation of promotion rules.	The report of the 4th Pay Commission is awaited. However, the promotion rules of J Es are being implemented scrupulously.

1	2	3
8. Abolition of Class II direct recruitment.		The direct recruitment in Class II posts has been suspended since 1.4.1972. But it is not proposed to abolish this provision from the recruitment rules as it may become necessary to make direct recruitment to the Assistant Engineer's grade to inject fresh blood and/or to bring in fresh graduates Engineers to this grade.
9. No discrimination between Junior Engineers and Junior Engineer.		This matter has been referred to the 4th Pay Commission.
10. 5 day week for all Junior Engineers.		This demand has not been agreed to because this scheme was applicable in administrative offices of the Central Government and not to the field organisations.
11. Non-practicing allowance or practicing permission.		This demand falls within the purview of the 4th Pay Commission. Therefore, no decision can be taken by the Government until the report of the Commission becomes available and is duly considered/accepted.
12. Industrial rights for the Junior Engineers of Central P.W.D.		This demand is under consideration in consultation with the Ministry of Labour and Ministry of Law.
13. Expansion of the Department and review of workload norms.		More and more works are being taken by the CPWD for execution keeping in view the capacity of the Department. The work of revision of work-load norms is proposed to be entrusted to the National Productivity Council.
14. Ban on Class I recruitment and sanction of supernumerary posts.		This demand has not been acceded to because it will affect the efficiency of the Department. Sanction of supernumerary posts is not considered necessary.
15. Priority in allotment of residential accommodation and taking over of the surrendered quarters of Central P.W.D. from Director of Estates.		This cannot be acceded as special treatment to one category of employees in the giving of housing facilities is not considered desirable.
16. Improvement of general service and working condition of Junior Engineers of Central P.W.D.		This matter falls with the purview of the IVth Pay Commission.

SHRI MANORANJAN BHAKTA : The All India CPWD Junior Engineers' Association have submitted a 16-point charter of demands to the Ministry and subsequently they were to agitate on the issue, but on the kind advice of the Prime Minister, they have suspended their agitation. Subsequently there was a meeting with the Principal Secretary of the Prime Minister where the Association leaders and also the Secretary, Urban Development Ministry, were present. I would like to know from the Hon. Minister what was the decision taken in that meeting and subsequently what action has been taken in the matter.

[Translation]

SHRI DALBIR SINGH : The charter contains 16 demands of the Junior Engineers. But many of these demands are such that they cannot be considered as long as the decision of the Fourth Pay Commission is not received. Besides, the Hon. Member has mentioned about the meeting held in the office of the Hon. Prime Minister. These demands were considered in depth in that meeting and as soon as the report of the Fourth Pay Commission is received, these demands will be considered.

[English]

SHRI MANORANJAN BHAKTA : Sir, my question has not been answered. I said that there was a meeting. I want to know what was the decision taken in that meeting and subsequently what action has been taken in the matter.

[Translation]

THE MINISTER OF URBAN DEVELOPMENT (SHRI ABDUL GHAFOOR) : All these things are mentioned in the paper that has been laid on the Table of the House. As regards the talks held in the Prime Minister's office, each demand was discussed with the Ministry of Finance as well as the other Ministries. Everything has been mentioned therein. Some of the demands are such that we cannot take any decision until the report of the Pay Commission is received. However, their main demand is :

[English]

"Immediate declaration of permanency for 90 per cent Junior Engineers, regularisation of all *ad hoc* promotions and publication of seniority list."

[Translation]

As regards this demand for regularisation, I would like to state that orders have been cyclostyled.

SHRI MOOL CHAND DAGA : Fourth Pay Commission has been given as answer to the question.

[English]

SHRI MANORANJAN BHAKTA : Mr. Speaker Sir, my second supplementary is that now the Hon. Minister has referred to the 4th Pay Commission. One is Rs. 550 to Rs. 900. That has been referred to the 4th Pay Commission. Another pay-scale is from Rs. 425 to Rs. 700. That is supposed to go to the Ministry of Finance for revision of the pay-scale; that has not been referred to the Pay Commission. I would like to know from the Hon. Minister whether in case nothing has been done, he would like to have a meeting with his counterpart in the Ministry of Finance to sort out the problem.

SHRI ABDUL GHAFOOR : Whatever were the demands of the Junior Engineers, many times they have been referred to the Finance Department. The Finance Department have rejected a majority of the cases. Then, we again requested the Finance Ministry to reconsider them.

That is in the process of reconsideration.

SHRI PURNA CHANDRA MALIK : I would like to know whether it is a fact that after the assurance of the Prime Minister the Association withdrew the proposed mass-casual leave and the Prime Minister's Secretary promised to fulfil the demands by 15th March 1986. If so, why the Prime Minister's assurance is not being considered ?

[Translation]

AN HON. MEMBER : The Hon. Minister has not heard what has been said.

SHRI ABDUL GHAFOOR : I can do it even without hearing it, on seeing his face.

MR. SPEAKER : This is not a joke, it is telepathy.

SHRI ABDUL GHAFOOR : Wherever you may be, I can recognise you by face.

MR. SPEAKER : He is able to read one's mind.

SHRI ABDUL GHAFOOR : The paper that has been laid on the Table contains reply to each item. If need arises, our Secretary can again go and discuss it with the Ministry of Finance. This is being done. All the departmental people have been regularised. That was their main demand.

SHRI SOMNATH CHATTERJEE : What about the Prime Minister's assurance ?

SHRI ABDUL GHAFOOR : All this is being done because of his fear.

[*English*]

SHRI NARAYAN CHAUBEY : The Prime Minister is a source of fear to the Ministers.

SHRI SOMNATH CHATTERJEE : Ministers are not allowed to think on their own. This is a question of privilege.

MR. SPEAKER : This is not a question of privilege. This is a question of discipline,

[*Translation*]

Allotment of accommodation to sub-lettee Government employees

*836. **SHRI RAJ KUMAR RAI :** Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government are aware that in most of the cases of subletting of Government accommodation, persons sharing the accommodation are Government employees;

(b) if so, whether Government propose to allot accommodation immediately to the

sharing Government employees who would be rendered homeless as a result of eviction of the allottee employees who are held guilty of subletting; and

(c) if not, what alternative arrangement is being made to meet their problem ?

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) to (c). A statement is given below.

Statement

(a) (b) and (c). According to the provisions of the Allotment of Government Residences (General Pool in Delhi) Rules, 1963, no officer shall sublet the whole of his residence; and no officer shall share the residence allotted to him except with the employees of the Central Government eligible for allotment of residences under the said rules. By administrative orders it has been provided inter-alia that Central Government employees who are not eligible for allotment of general pool accommodation can also share the accommodation but in such cases particulars of the sharer is to be intimated to the Director of Estates within two months of the date of commencement of sharing. Only one sharer is permitted. Since central government employees are eligible to share the accommodation allotted to Government employees, the question of such sharer employees being rendered homeless as a result of eviction of the allottee employees will not arise. In cases where the accommodation has been sublet either partially or fully to ineligible persons like those in private firms etc., or the entire accommodation is sublet to any person including Central Government employee; action under the provisions of the allotment rules will be taken. Since Central Government employees would continue to be eligible to share such accommodation, the question of Government making alternative arrangements will not arise. The employees have to secure allotment according to their date of priority.

[*Translation*]

SHRI RAJ KUMAR RAI : Are the Government aware of the number of allottees of the Government accommodation who are